

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 119 OF 2018 &
IA NO. 577 OF 2018

Dated : 4th April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Indo Rama Synthetics Ltd

... Appellant (s)

Versus

Maharashtra Electricity Regulatory Commission & Anr.

... Respondent (s)

Counsel for the Appellant(s) : Mr. Sanyam Saxena

Counsel for the Respondent (s) : Mr. Hasan Murtaza
Mr. Kartik Anand for R-2

ORDER

In the light of communication dated April 2nd, 2019 wherein it is submitted that the concerned representative of the Appellant handling the captioned matter is in some personal difficulty and will be unable to travel to Delhi for the said hearing, therefore requests for short adjournment.

In the light of the submissions and reasons stated in communication dated April 2nd, 2019, post the matter for hearing on **19.07.2019**, as agreed by the learned counsel appearing for the parties.

The Interim direction granted by this Tribunal is extended till 19.07.2019.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member